

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Customs Appeal No. 20707 of 2018

(Arising out of Order-in-Appeal No. 56-60/2018 dated 30.01.2018
passed by the Commissioner of Customs (Appeals), Bengaluru.)

M/s. Sona Leathers,

No. 6, (Old No.4/10), 5th Cross, N.S. Palya
Industrial Area, B.T.M. Layout,
Bannerghatta Road,
Bangalore – 560 076.

Appellant(s)

VERSUS

Commissioner of Customs,

C.R. Building, Queens Road,
P.B. No. 5400,
Bangalore, Karnataka – 560 001.

Respondent(s)

With

- (i). **Customs Appeal No. 20708 of 2018**
(Shri. P. Laxmidhara, General Manager, M/s. Sona Leathers)
- (ii). **Customs Appeal No. 20709 of 2018**
(M/s. Koushik Cargo Pvt. Ltd., M/s. Sona Leathers)
- (iii). **Customs Appeal No. 20710 of 2018**
(M/s. Srilak Shipping Services, M/s. Sona Leathers)
- (iv). **Customs Appeal No. 20711 of 2018**
(M/s. Manjunatha Shipping Pvt. Ltd., M/s. Sona Leathers)

(Arising out of Order-in-Appeal No. 56-60/2018 dated 30.01.2018
passed by the Commissioner of Customs (Appeals), Bengaluru.)

APPEARANCE:

None for the Appellant

Mr. Maneesh Akhoury, Assistant Commissioner (AR) for the
Respondent

CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS R BHAGYA DEVI, MEMBER
(TECHNICAL)

Final Order No. 21478-21482 /2025

DATE OF HEARING: 18.09.2025

DATE OF DECISION: 18.09.2025

PER : DR. D.M. MISRA

None present for the appellants. The matter has been listed on 07.10.2024 and then adjourned to 28.11.2024, 07.03.2025, 15.04.2025, 05.06.2025, 24.07.2025, 24.07.2025, 10.09.2025 and today i.e., 18.09.2025. On all these occasions, none appeared on behalf of the appellants. It seems that the appellant is not serious in prosecuting the appeals before this forum. Consequently, the appeals are dismissed for non-prosecution.

(Order dictated and pronounced in Open Court.)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R BHAGYA DEVI)
MEMBER (TECHNICAL)

Gb/Raja.....